

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

**Item No. 203
CP No. 112(ND)/2016
Under Section 58 & 96 of
Companies Act, 2013**

In the matter of:

Gaurav Jain

...Petitioner

Versus

ROC in the matter of M/s Jaipur Investment Ltd.

...Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : Kamlesh Jain, Adv.
For the Respondent : Raghav, Proxy
For the ROC : Pooja Singh, JTA

ORDER

Heard Mr. Kamlesh Jain, Adv. appearing on behalf of the Petitioner. Ms. Pooja Singh JTA appearing on behalf of RoC, Jaipur. Mr. Raghav, proxy counsel appearing on behalf of Mr. Vaibhav Kasliwal, Adv. for the Respondent submits that the arguing counsel is on legs before Hon'ble High Court of Rajasthan and he seeks short accommodation. On the request of learned proxy counsel for the Respondent, list the matter on 16.05.2024.


Sdr

(Rajeev Mehrotra)
Technical Member


Sdr

(Deep Chandra Joshi)
Judicial Member

April 24, 2024